

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 111
C.P.(IB)/71(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

Coral Pharma Chem
V/s
Jay Formulations Ltd

.....Applicant

.....Respondent

Order delivered on ..19/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Operational Creditor : Mr. Vaibhav Mohnot
For the Corporate Debtor :

ORDER

Affidavit of service of notice is filed. In spite of due service of notice, no one appeared for the Corporate Debtor. Matter to proceed ex-parte.

Meantime, Registry to send notice to Corporate Debtor by E-mail.

We direct parties to upload pleadings and submissions on **E-portal** within **Seven (7)** days, if already not uploaded.

Matter stands adjourned to 01.09.2021

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

SK

(MADAN B GOSAVI)
MEMBER (JUDICIAL)